

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 2956/2002

New Delhi this the 18th Day of November, 2002

Hon'ble Dr. A. Vedavalli, Member (J)

K.S. Gautam
Deputy Director (Plant Pathology)
Central Insecticides Laboratory
Directorate of Plant Protection,
Quarantine & Storage,
Department of Agriculture & Cooperation,
Ministry of Agriculture,
Government of India,
N.H-IV,
Faridabad - 121 001 (Haryana)

Applicant

(By Advocate: Shri VSR Krishna)

Versus

Union of India, through

1. The Secretary,
Department of Agriculture & Cooperation,
Ministry of Agriculture, 4. Shri SP Kulshreshtha
Government of India, Deputy Director (PP)
Krishi Bhawan, RPQS, Mumbai
New Delhi-110 001. (Service through R.No. 3)
2. The Joint Secretary (Plant Protection),
Department of Agriculture & Cooperation,
Ministry of Agriculture, 5. Shri DOK Sharma,
Government of India, SSO (Bio),
Krishi Bhawan, CIL, Faridabad
New Delhi-110 001. (Service through R.No. 3)
3. The Plant Protection Adviser
to the Government of India,
Directorate of Plant Protection,
Quarantine and Storage,
NH-IV,
Faridabad-121001 (Haryana). Respondents

O R D E R (Oral)

By Hon'ble Dr. A. Vedavalli, Member (J)

Heard the learned counsel for the applicant.

2. The applicant, K.S. Gautam, is aggrieved by the impugned order dated 21.6.2002, Annexure A-1, issued by the respondents by which he (Sl.No. 8) among others were transferred to various places.

[Signature]

3. He seeks the following reliefs in this OA:

i) To call for the records of the case

ii) To quash the impugned orders dated 21st June, 2002 placed at Annexure A-1 to this Original Application;

iii) To grant any other relief as may be deemed fit and proper in the facts and circumstances of the case".

4. When the matter came up for admission today, learned counsel for the Applicant, Shri VSR Krishna, has drawn my attention to a representation dated 24.6.2002 (Annexure A-4) submitted by the applicant against the impugned transfer order so far it relates to his transfer from Mumbai to Faridabad and stated that the said representation is still pending with the respondents and has not been disposed of as on date.

5. On a consideration of the matter, I am of the view that the interest of justice will adequately be met by disposing of this OA at the admission stage itself with certain directions to the respondents

6. The respondents are directed to examine the aforesaid representation taking into consideration the grounds raised in the present OA also as additional

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grounds in the light of the relevant rules, instructions and judicial pronouncements on the subject and dispose of the same with a detailed and speaking order in accordance with law under intimation to the applicant within two months from the date of receipt of a copy of this Order.

7. If any grievance still survives thereafter, the applicant is granted liberty to approach this Tribunal again in fresh original proceedings, if so advised, in accordance with law.

8. OA is disposed of as above.

9. Registry is directed to send a copy of this OA along with a copy of this Order to the Respondents.



(Dr. A. Vedavalli)
Member (J)

Mittal